



2026:AHC:15467

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1713 of 2026

Ram Babu Tiwari

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Chandra Shukla, Devendra Kumar Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2- Sub Divisional Magistrate (Tehsil Level) Judicial Tehsil Chail Kaushambi to decide proceeding under section 38(1) of U.P. Revenue Code, 2006 bearing Case No.8235 of 2024, Computer Case No.T202402420508235 (Ram Babu Tiwari v.s Uma Shanker Tiwari) within stipulated period.
4. It is argued that considerable time has already been lapsed but till date no decision has been taken in the matter, hence the present writ petition.
5. Heard counsel for the parties present and perused the record.
6. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Sub Divisional Magistrate (Tehsil Level) Judicial Tehsil Chail Kaushambi to decide the aforesaid matter, **expeditiously** strictly in accordance with law, without granting any

unnecessary adjournment to the parties, unless there is no legal
impediment.

(Prakash Padia,J.)

January 21, 2026
Swati